

IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, KOLKATA

**BEFORE SHRI RAJESH KUMAR, AM
AND
SHRI PRADIP KUMAR CHOUBEY, JM**

**ITA No. 2224/KOL/2024
(Assessment Year: 2012-13)**

**Sinhotia Metals and Minerals
Private Limited**
4/17, Suhatta Shopping Complex,
City Centre, Kolkata-713216
West Bengal

(Appellant)

ACIT, Cir-2, Durgapur
Aaykar Bhavan, City Centre
West Bengal-713216

(Respondent)

Vs.

PAN No. AAICS1443C

Assessee by : Shri Sunil Surana, AR
Revenue by : Shri Manoj Kumar Pati, DR

Date of hearing: 17.07.2025
Date of pronouncement: 30.07.2025

ORDER

Per Rajesh Kumar, AM:

This is an appeal preferred by the assessee against the order of the National Faceless Appeal Centre, Delhi (hereinafter referred to as the "Ld. CIT(A)") dated 24.09.2024 for the AY 2012-13.

02. At the outset, Ld. Counsel for the assessee requested to withdraw the instant appeal vide application dated 17.07.2025, which read as under:

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"To

The Hon'ble Income Tax Appellate Tribunal, A Bench, Kolkata

Sir,

Dated: 17.07.25

*Sub: Petition for Withdrawal of appeal in the ca M/s Sinhotia Metals and Minerals Pvt Ltd
- ITA 2224/KOL/2024*

The aforesaid appeal has been fixed for hearing today. In connection, it is submitted that the assessee has opted for VSV Scl 2024 and filed Form 1 on 20.12.2024 and also received Form 2 c 18.06.2025 (copy enclosed). Hence, the present appeal is being withdrawn. However, it is prayed that if the dispute could not be settled under Scheme due to any reason, the current appeal may please be rest back.

For this act of kindness, the petitioner as in duty bound

ever pray.

Yours faithfully,

*Sd/-
Copy to Ld. CIT DR
For, Sumermal Surana, Advocate"*

03. In view of the above, we dismiss the appeal of the assessee as withdrawn.

04. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 30.07.2025.

Sd/-Sd
(PRADIP KUMAR CHOUBEY)
(JUDICIAL MEMBER)

Sd/-
(RAJESH KUMAR)
(ACCOUNTANT MEMBER)

Kolkata, Dated: 30.07.2025

Sudip Sarkar, Sr.PS

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent
3. CIT
4. DR, ITAT,
5. Guard file.

BY ORDER,

True Copy//

Sr. Private Secretary/ Asst. Registrar
Income Tax Appellate Tribunal, Kolkata



Sr. No.	Particulars	Date	Initials	Person concerned
1	Draft dictated on	23.07.25		Sr.PS
2	Draft placed before author	24.07.25 28.07.25		Sr.PS
3	Draft proposed & placed before the second Member			AM
4	Draft discussed/approved by Second Member			AM
5	Approved Draft comes to the Sr.PS/PS			Sr.PS
6	Kept for pronouncement on			Sr.PS
7	File sent to the Bench Clerk			Sr.PS
8	Date on which file goes to the Head Clerk			
9	Date of dispatch of Order			
10	Dictation Sheet is attached herewith	No		